

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Allocation of Habeas-Corpus cases.

Government Order No. 7227-JK(LD) of 2024
Dated. 17-05- 2024.

It is hereby ordered that all the Habeas-Corpus cases including LPAs arising out of these matters in both the wings of the Hon'ble High Court of Jammu and Kashmir and Ladakh shall be dealt with by Ld. Advocate General, J&K.

The Ld. Advocate General may nominate any Law Officer for his assistance in conducting of the aforesaid Habeas-Corpus cases.

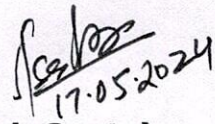
By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated. 17-05-2024.

No: Law-Jud/153/2021-10

Copy to the:

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lt. Governor, J&K, Raj Bhawan Srinagar.
3. Principal Secretary to Government, Home Department.
4. Director General of Police, J&K, Srinagar.
5. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
6. Divisional Commissioner, Jammu/Kashmir.
7. Registrar General, High Court of Jammu and Kashmir and Ladakh, Srinagar.
8. All District Magistrates.
9. All Sr. Superintendents of Police.
10. Director Information, J&K, Srinagar.
11. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
12. I/c website
13. Government Order file.
14. Concerned file.


(Ashish Gupta)
Additional Secretary to Government

114.04
17.5.2024